

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
USASHI REALSTATES PRIVATE LIMITED
OPERATING IN BUSINESS OF REAL ESTATE AT KOLKATA

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| RELEVANT PARTICULARS | | |
|-----------------------------|--|---|
| 1. | Name of the corporate debtor along with PAN/CIN/LLP No. | USASHI REALSTATES PRIVATE LIMITED (FORMERLY KNOWN AS DREAMPARADISE PROPERTIES PRIVATE LIMITED) CIN: U45400WB2013PTC198195 (Hereinafter referred to as 'CD') |
| 2. | Address of the registered office | 86 Golaghata Road, Jamuna Apartment, Kolkata, WB 700048 |
| 3. | URL of website | NA |
| 4. | Details of place where majority of fixed assets are located | Block 1: Real estate project- Usashi Exoticaa, 3, Khalisakota Pally, located near Kholsakota Boys High School, Kholsakota Pally, Birati, Kolkata, West Bengal – 700051 Block 2: CD as a going concern other than Usashi Exoticaa Project |
| 5. | Installed capacity of main products/ services | Block 1: Residential Housing Project with 5 blocks of G+4 storied building each, 3 blocks have been partially constructed Block 2: All assets as per Balance Sheet as on 31.3.2021 except for Usashi Exoticaa Project |
| 6. | Quantity and value of main products/services sold in last financial year | Nil in FY 2022-23 |
| 7. | Number of employees/ workmen | Nil |
| 8. | Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at: | Details can be obtained by sending email to: usashirealstates.ibc@gmail.com |
| 9. | Eligibility for resolution applicants under section 25(2)(h) of the Code is available at: | Details can be obtained by sending email to: |

| | | |
|-----|--|--|
| | | usashirealstates.abc@gmail.com |
| 10. | Last date for receipt of expression of interest | 25.05.2024 |
| 11. | Date of issue of provisional list of prospective resolution applicants | 04.06.2024 |
| 12. | Last date for submission of objections to provisional list | 09.06.2024 |
| 13. | Date of issue of final list of prospective resolution applicants | 19.06.2024 |
| 14. | Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants | 24.06.2024 |
| 15. | Last date for submission of resolution plans | 24.07.2024 |
| 16. | Process email id to submit EOI | usashirealstates.abc@gmail.com |

Any interested resolution applicant can submit separate expression of interest in respect of either Block 1 and/ or Block 2.

Arun Kumar Gupta
 Regn. No. IBBI/IPA-001/IP-P00013/2016-2017/10037
 AFA valid till 30.6.2025
 P-15 Bentinck Street, 3rd Floor, Kolkata-700001
 Mobile: 98301 24481
 E-mail: guptaarunkumar2001@yahoo.com

RP for Usashi Realstates Pvt. Ltd.

Date: 25.4.2024
 Place: Kolkata

Indian Bank DEMAND NOTICE
ALLAHABAD
ASANSOL MAIN BRANCH
 357 & 358, G. T. Road, Asansol, Dist - Paschim Bardhaman (W.B.), Pin - 713 301, E-mail : A659@indianbank.co.in
 (Notice under 13(2) read with Section 13(3) & 13(8) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 2 of 2002).
 Demand notice was issued to the below mentioned Borrower / Guarantor in respect of loan availed by them and after the loan account becoming NPA giving them 60 days' time to pay the outstanding dues of the Bank. Notice(s) sent but acknowledge yet not received. We indicate our intention of taking possession of Secured Assets detailed below in case of failure of Borrower / Guarantor in repaying the outstanding dues within the said time of 60days.
 These Borrower / Guarantor are notified hereby to repay the outstanding dues as mentioned below within 60 days from the publication of this notice to avoid further action under SARFAESI Act. They are also advised to collect detailed notice lying in our office.

| Sl. No. | a) Name of the Borrower / Mortgagor / Guarantor b) Name of the Branch | Description of Secured Assets | a) Date of NPA b) Date of Demand Notice c) Outstanding Amount |
|---------|--|--|---|
| 1. | a) Jagjit Singh S/o. Sukhdev Singh Flat No. 4, 2nd Floor, Basundhara Apartment, Maida Kal More, S. B. Goral Road, Asansol, Pin - 713301. b) Asansol Main Branch | Schedule - 'A' above referred to : In the District of Burdwan, P.S. - Asansol (South), Addl. Dist. Sub-Registration Office - Asansol in Ward No. 19 of Asansol Municipal Corporation under Mouza - Asansol Municipality under C.S. Khatan No. 1169, in C.S. Plot No. 8807, corresponding to R.S. Khatan Nos. 10956 and 10957 in R.S. Plot Nos. 29742 and 29739, measuring 6 (six) Cottahs 14 (fourteen) Chittacks of land with a four storied building under the name & style of BASUNDHARA APARTMENT of S. B. Goral Road, Asansol comprising several flats shops office space garage two wheeler parking space etc. which butted and bounded by : On the East - land and house of Hari Krishna Prasad and others. On the West- 3-5' common passage and house of H.K. Prasad, On the South - land of Swaraj Hazam, On the North - S. B. Goral Road. Schedule - 'B' referred to : In the above District, P.S. - Mouza etc. all that a self contained residential flat being Flat No. 4 in the 2nd floor of the said "BASUNDHARA APARTMENT" measuring super built up area 720 Sq.ft. consisting of 2 bed rooms, kitchen, two toilets, one Puja ghar, one drawing room with all fittings, and fixtures easement rights etc. including share of common service area with 'A' schedule land covered by the said G+3 storied building. | a) 27.07.2023 b) 18.04.2024 c) Rs. 1,34,397.00 (Rupees One Lakh Thirty Four Thousand Seven Hundred Ninety Seven only) as on 18.04.2024 and the said amount carries further interest at the agreed rate from 18.04.2024 till date of repayment. |
| 2. | a) 1. Syed Salahuddin (Borrower & Mortgagor) 7th street, D Block Naim Nagar, Durgapur, Pin - 713 203. 2. Firdaus Jahan (Co-Borrower & Mortgagor) 7th street, D Block Naim Nagar, Durgapur, Pin - 713 203. b) Asansol Main Branch | The Specific details of the assets in which security interest is created are enumerated hereunder : Within the district of Paschim Bardhaman, P.S. - Hirapur, Sub Divisional and Addl. Dist. Sub-registry Office - Asansol, within Mouza - Santa, J.L. No. 20, under C.S. Khatan No. 21, R.S. Khatan No. 27, Ija Khatan No. 28, L.R. Khatan Nos. 5043, 5044 & 5045 and C.S. Plot No. 3731, R.S. Plot No. 3147 (three thousand one hundred forty seven), L.R. Plot No. 2827 (two thousand eight hundred twenty seven), Class Bastu, measuring an area 11 (eleven) Cottahs 8 (eight) Chittaks equivalent to 19.75 Decimals of land. The aforesaid premises stands assessed as Holding No. 382/379 and stands under the limits of Ward No. 47 of Asansol Municipal Corporation. The property is butted and bounded by : North - 20' wide Road and then Polo Ground, South-House of Mrs. Chandrika Pathak, East - 5 wide passage and then nursing home of Dr. Gurudip Kaur, West - ADDA market. That proposed B-G+4 (Basement plus Ground Plus four storied building) is proposed to stand and constructed upon the aforesaid land, as per sanctioned building plan, consisting of various residential units / flats / parking spaces, commercial shop room etc., to be named and styled as "SREE JAGANNATH PLAZA". Schedule "B" above Referred to : Within the same District, Mouza, P.S. etc. All that one self contained residential flat being Flat No. 303 on the third floor of the "A" Schedule Apartment measuring super built up area 863 (Eight Hundred and Sixty Three) Square feet (more or less) and a four wheeler parking space measuring an area 135 (one hundred thirty five) square feet on the ground floor, along with common facilities. | a) 28.02.2024 b) 18.04.2024 c) Rs. 18,08,586.00 (Rupees Eighteen Lakh Eight Thousand Five Hundred Eighty Six only) as on date 18.04.2024 and the said amount carries further interest at the agreed rate from 07.11.2023 till date of repayment. |

Date : 25.04.2024
 Place : Asansol
 Authorised Officer
 Indian Bank

BAJAJ MAHARASHTRA SCOOTERS
Maharashtra Scooters Limited
 CIN: L35912MH1975PLC018376
Registered Office : C/o Bajaj Auto Limited Complex, Mumbai - Pune Road, Akurdi, Pune - 411 035
Corporate Office : 6th Floor, Bajaj Finserv Corporate Office, Off Pune - Ahmednagar Road, Viman Nagar, Pune - 411 014
Website: www.mahascoters.com | **E-mail:** investors@msls.co.in | **Telephone:** +91 20 71576066

Extract of audited financial results for the quarter and financial year ended 31 March 2024
 (₹ in Lakh)

| Particulars | Quarter ended | | Year ended | |
|---|----------------------|----------------------|----------------------|----------------------|
| | 31.03.2024 (Audited) | 31.03.2023 (Audited) | 31.03.2024 (Audited) | 31.03.2023 (Audited) |
| 1 Revenue from operations | 518 | 924 | 22273 | 21635 |
| 2 Profit before tax | 17 | 128 | 20216 | 19308 |
| 3 Profit after tax | 10 | 82 | 19931 | 19529 |
| 4 Total comprehensive income, net of tax | 136227 | (232262) | 816821 | (360442) |
| 5 Paid-up equity share capital | 1143 | 1143 | 1143 | 1143 |
| 6 Other equity | | | 2700530 | 1903138 |
| 7 Basic and diluted earnings per share (₹) (not annualised) (Face value of ₹ 10 each) | 0.1 | 0.7 | 174.4 | 170.9 |

Note : The above is an extract of the audited financial results for the quarter and financial year ended 31 March 2024 which have been reviewed by the Audit Committee and approved by Board of Directors at its meeting held on 24 April 2024, subjected to audit by statutory auditors and filed with the stock exchanges under Regulation 33 of SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015, as amended. The full format of the aforesaid financial results is available on the website of the Company, BSE Limited and National Stock Exchange of India Limited i.e. www.mahascoters.com, www.bseindia.com and www.nseindia.com respectively.

By order of the Board of Directors For Maharashtra Scooters Limited

Pune
 24 April 2024
Sanjiv Bajaj
 Chairman

SBI STRESSED ASSETS RECOVERY BRANCH (05171), KOLKATA POSSESSION NOTICE
 11th Floor, Jeevandeep Building, 1, Middleton Street, Kolkata - 700071. E-mail ID of Branch: sbi.05171@sbi.co.in (For Immovable Property) Appendix-IV, [Rule-3(1)]

Whereas:
 The undersigned being the Authorized Officer of the State Bank of India, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 30.01.2024 calling upon the Borrower Mr. Chinmay Nath S/o. Jaydeb Nath, 58/7, West Rabindra Nagar, Touzi No.- 172/173, Mouza- Matkhali, Ward No. - 3, Dum Dum Cantonment, P.S.- Dum Dum, Dist- North 24 Parganas, PIN- 700065 (Near Natun Bazar, Kathpole, Kalimandir) and 1531/1, Tamali Apartment, Jawpur Road, Behind Hanuman Mandir, Opposite Seam Laundry, South Dum Dum (M), Motijhil, West Bengal- 700074 And Also at 3175, Bagda Post- Dakshin Durgapur, P.S.- Baruiapur, Dist.- Baruiapur, South 24 Parganas, PIN- 743610, Also At Clapboard Entertainment, 153/1, S.H.K.B. Sarani, (Dum Dum Road) North 24 Parganas, West Bengal- 700074 to repay the amount mentioned in the notice being Rs. 52,91,354.00 (Rupees Fifty Two Lakh Ninety One Thousand Three Hundred Fifty Four Only) as on 30.01.2024 plus future interest to till date within 60 days from the date of receipt of the said notice.
 The Borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act, read with Rule 8 and 9 of the said rule on this **24th April day of the year 2024**.
 The borrower in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the property will be subject to the charge of the State Bank of India for an amount of Rs. 52,91,354.00 (Rupees Fifty Two Lakh Ninety One Thousand Three Hundred Fifty Four Only) as on 30.01.2024 plus unapplied interest to till date with further interest, cost and incidental charges thereon.
The Borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
 All that piece and parcel of Bastu land measuring 1 (one) Cottah, 14 (fourteen) Chittacks 34 (thirty four) square feet be the same a little more or less together with Three storied building standing thereon, i.e. Ground Floor measuring 1100 square feet, First Floor measuring 1250 square feet and Second Floor measuring 214 square feet with cemented flooring residential purpose, lying and situated at Mouza Matkhali, J.L. No. 15, comprised in Dag No. 1398 under Khatian No. 522 corresponding to Municipal Holding No. 66, West Rabindra Nagar, Police Station- Dum Dum, Kolkata- 700065, together with all easement rights.
 The Title deed registered in Book I, Volume No. 1903-2023, Page from 17218 to 17240, being no 190300313 for the year 2023. **The property stands in the name of Sri Chinmay Nath, son of Sri Jaydeb Nath.** **Property is butted and bounded by:** On the North: Landed property of Dag No. 1398 of Nani Gopal Banerjee. On the South: Landed property of Sri Sanjoy Paul. On the East: Property of Bidyut Lata Roy and 120 square feet wide Owners Passage. On the West: 8 Feet wide of common passage.
NB : The possession notice has already been sent to the borrower/guarantor by speed post. In case, the borrower/guarantor has not received the same, then this notice may be treated as a substituted mode of service.

Date : 24.04.2024
 Place : Kolkata
 Authorised Officer
 SBI, SARB KOLKATA

For All Advertisement Booking Call : 033-6604 3800

Public Notice
ICICI PRUDENTIAL
LIFE INSURANCE
ICICI Prudential Life Insurance Company Limited
 CIN: L66010MH2000PLC127837
Registered office: 1089, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400025 (Reg. No. 105 dated 24.11.2000)
Ph: 022-40391600, **Fax:** 022-24224484, **Email:** ir@iciciprulife.com, **Website:** www.iciciprulife.com

Consolidated Financial Result
 (₹ in lakhs)

| Sr. No | Particulars | Three months ended/at | | | Year ended/at | |
|--------|---|--------------------------|-----------------------------|--------------------------|--------------------------|--------------------------|
| | | March 31, 2024 (Audited) | December 31, 2023 (Audited) | March 31, 2023 (Audited) | March 31, 2024 (Audited) | March 31, 2023 (Audited) |
| 1 | Premium Income (gross) ¹ | 1,515,002 | 1,028,497 | 1,299,202 | 4,323,564 | 3,993,278 |
| 2 | Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items) | 23,412 | 23,129 | 31,722 | 92,052 | 90,031 |
| 3 | Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items) | 23,412 | 23,129 | 31,722 | 92,052 | 90,031 |
| 4 | Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items) | 17,367 | 22,692 | 23,526 | 85,066 | 81,349 |
| 5 | Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and other comprehensive income (after tax)] ² | NA | NA | NA | NA | NA |
| 6 | Paid up equity share capital | 144,062 | 144,006 | 143,857 | 144,062 | 143,857 |
| 7 | Reserves (excluding revaluation reserve) | 917,985 | 898,516 | 833,691 | 917,985 | 833,691 |
| 8 | Earnings per share (face value of ₹ 10/- each) | | | | | |
| | (a) Basic (not annualised for three months) (in ₹) | 1.21 | 1.58 | 1.64 | 5.91 | 5.66 |
| | (b) Diluted (not annualised for three months) (in ₹) | 1.20 | 1.57 | 1.63 | 5.89 | 5.65 |

Key numbers of Standalone Audited Financial Results of the Company are as under :
 (₹ in lakhs)

| Sr. No | Particulars | Three months ended/at | | | Year ended/at | |
|--------|---|--------------------------|-----------------------------|--------------------------|--------------------------|--------------------------|
| | | March 31, 2024 (Audited) | December 31, 2023 (Audited) | March 31, 2023 (Audited) | March 31, 2024 (Audited) | March 31, 2023 (Audited) |
| 1 | Premium Income (gross) ¹ | 1,515,002 | 1,028,497 | 1,299,202 | 4,323,564 | 3,993,278 |
| 2 | Profit before tax | 23,434 | 23,210 | 31,681 | 92,323 | 89,690 |
| 3 | Profit after tax | 17,376 | 22,747 | 23,487 | 85,239 | 81,067 |
| 4 | Total Comprehensive income ² | NA | NA | NA | NA | NA |

¹ Premium income is gross of reinsurance and net of goods & service tax.
² The new Indian Accounting Standards (Ind AS) are currently not applicable to Insurance companies in India.

Additional details based on consolidated financial results as per Regulation 52(4) of SEBI (LODR) 2015
 (₹ in lakhs)

| Sr. No | Particulars | Three months ended/at | | Year ended/at |
|--------|---|--------------------------|--------------------------|--------------------------|
| | | March 31, 2024 (Audited) | March 31, 2023 (Audited) | March 31, 2024 (Audited) |
| 1 | Total Income from Operations | 1,515,002 | 1,299,202 | 4,323,564 |
| 2 | Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items) | 23,412 | 31,722 | 92,052 |
| 3 | Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items) | 23,412 | 31,722 | 92,052 |
| 4 | Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items) | 17,367 | 23,526 | 85,066 |
| 5 | Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income (after tax)] | NA | NA | NA |
| 6 | Paid up Equity Share Capital | 144,062 | 143,857 | 144,062 |
| 7 | Reserves (excluding Revaluation Reserve) | 917,985 | 833,691 | 917,985 |
| 8 | Securities Premium Account | 360,857 | 352,996 | 360,857 |
| 9 | Net worth (Note 1) | 1,100,460 | 1,008,952 | 1,100,460 |
| 10 | Paid up Debt Capital/ Outstanding Debt | 120,000 | 120,000 | 120,000 |
| 11 | Outstanding Redeemable Preference Shares | NA | NA | NA |
| 12 | Debt Equity Ratio (Note 2) | 0.11 | 0.12 | 0.11 |
| 13 | Earnings Per Share (of ₹ 10/- each) | | | |
| | (a) Basic EPS before and after extraordinary items (net of tax expense) for the period (not annualized for three months) | 1.21 | 1.64 | 5.91 |
| | (b) Diluted EPS before and after extraordinary items (net of tax expense) for the period (not annualized for three months) | 1.20 | 1.63 | 5.89 |
| 14 | Capital Redemption Reserve (Note 3) | NA | NA | NA |
| 15 | Debt Redemption Reserve (Note 3) | NA | NA | NA |
| 16 | Debt Service Coverage Ratio (DSCR) (not annualized for three months) (Note 4) | 12.46 | 16.65 | 12.18 |
| 17 | Interest Service Coverage Ratio (ISCR) (not annualized for three months) (Note 5) | 12.46 | 16.65 | 12.18 |

Notes:
 1. Net worth represents shareholder's funds excluding redeemable preference shares, if any.
 2. Debt-Equity Ratio is calculated as total borrowings divided by Equity. Equity is calculated as shareholder's funds excluding redeemable preference shares, if any.
 3. Capital Redemption Reserve and Debenture redemption reserve is not required to be created as per Companies Act 2013 and Companies (Share Capital & Debenture) Amendment Rules, 2019 dated August 16, 2019 respectively.
 4. DSCR is calculated as Profit before interest, depreciation and tax (Shareholders account) divided by interest expenses together with principal payments of long term debt during the period.
 5. ISCR is calculated as Profit before interest, depreciation and tax (Shareholders account) divided by interest expenses of long term debt during the period.

Note:
 a) The above is an extract of the detailed format of quarterly financial results filed with the Stock Exchanges under Regulation 33 & 52(4) of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The full format of the quarterly financial results are available on the Stock Exchange websites (www.nseindia.com and www.bseindia.com) and the Company's website (www.iciciprulife.com).
 b) For the other line items referred in regulation 52 (4) of the LODR Regulations, pertinent disclosures have been made to the National Stock Exchange (NSE) and The BSE Ltd (BSE) and can be accessed on the Company's website (www.iciciprulife.com).

Mumbai
 April 23, 2024

For and on behalf of Board of Directors
Anup Bagchi
 Managing Director & CEO
 DIN: 00105962

EAST COAST RAILWAY
 e-Tender Notice No.: ETCCEONIVSKP2024013, Dtd. 12.04.2024
Name of Work : KORAPUT -SINGAPUR ROAD DOUBLING PROJECT: CONSTRUCTION OF 19 NOS OF TUNNELS BETWEEN TIKIRI AND BHALUMASKA STATIONS IN CONNECTION WITH KORAPUT-SINGAPUR ROAD DOUBLING PROJECT OF WALTAIR DIVISION, EAST COAST RAILWAY.
 Approx. Cost of the Work : Rs.86,637.10 Lakhs, EMD: Rs. 1,00,00,000/-
 Completion Period: 30 (Thirty) Months
Tender closing Date and time : At 12:00hrs, on 13.05.2024
 No manual offers sent by Post/ courier/ Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.
 Complete information including e-tender documents of the above e-tender is available in website: www.epaps.gov.in. The prospective tenders are advised to visit the website fifteen days before the date of closing of tender to note any changes/ corrigenda issued for this tender. The tenderers/bidders must have Class-III Digital Signature Certificate and must be registered on IREPS portal. Only registered tenderer/bidder can participate on e-tendering.
 The tenderers should read all instructions to the tenderers carefully and ensure compliance of all instructions including check lists, para 3.1 (additional check-list) of Tender form (Second sheet) Annexure-I of chapter 2 of Tender documents, submission of Annexure-BIG & G1 duly verified and signed by Chartered Accountant.
Chief Administrative Officer (Con)/ Bhubaneswar
 PR-04/CH/24-25

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR USASHI REALSTATES PRIVATE LIMITED OPERATING IN BUSINESS OF REAL ESTATE AT KOLKATA
 (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| RELEVANT PARTICULARS | |
|---|--|
| 1. Name of the corporate debtor along with PAN/CIN/LLP No. | USASHI REALSTATES PRIVATE LIMITED (FORMERLY KNOWN AS DREAMPARADISE PROPERTIES PRIVATE LIMITED) CIN: U45400WB2013PTC198195 (Hereinafter referred to as 'CD') |
| 2. Address of the registered office | 86 Golaghatia Road, Jamuna Apartment, Kolkata, WB 700048 |
| 3. URL of website | NA |
| 4. Details of place where majority of fixed assets are located | Block 1: Real estate project: Usashi Exotica, 3, Khosikata Pally, located near Khosikata Boys High School, Khosikata Pally, Birak, Kolkata, West Bengal - 700051 Block 2: CD as a going concern other than Usashi Exotica Project |
| 5. Installed capacity of main products/ services | Block 1: Residential Housing Project with 5 blocks of G+4 storied building each. 3 blocks have been partially constructed. Block 2: All assets as per Balance Sheet as on 31.3.2021 except for Usashi Exotica Project. |
| 6. Quantity and value of main products/services sold in last financial year | Nil in FY 2022-23 |
| 7. Number of employees/ workmen | Nil |
| 8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at: | Details can be obtained by sending email to: usashirealstates.irc@gmail.com |
| 9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at: | Details can be obtained by sending email to: usashirealstates.irc@gmail.com |
| 10. Last date for receipt of expression of interest | 25.05.2024 |
| 11. Date of issue of provisional list of prospective resolution applicants | 04.06.2024 |
| 12. Last date for submission of objections to provisional list | 09.06.2024 |
| 13. Date of issue of final list of prospective resolution applicants | 19.06.2024 |
| 14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants | 24.06.2024 |
| 15. Last date for submission of resolution plans | 24.07.2024 |
| 16. Process email id to submit EOI | usashirealstates.irc@gmail.com |

Any interested resolution applicant can submit separate expression of interest in respect of either Block 1 and/ or Block 2.
 Anun Kumar Gupta
 Regn. No. IBB/PA-001/IP-P00013/2016-2017/10057
 AFA valid till 30.9.2025
 P-15 Berlinck Street, 3rd Floor, Kolkata- 700001
 Date: 25.4.2024
 Place: Kolkata
 Mobile: 98301 24481 E-mail: guptaanun Kumar2001@yahoo.com
 RP for Usashi Realstates Pvt. Ltd.

E-AUCTION SALE NOTICE
Anurag Multipurpose Coldstorage Private Limited - In Liquidation (Corporate Debtor)
 CIN- U74900WB2013PTC195337
 Regd. Office: Vill Bagharpur Ramma, Post Gangadaspara, Murshidabad West Bengal- 742303 India
E-Auction notice for Sale under the Insolvency and Bankruptcy Code, 2016
Date & Time of E-Auction: 17th May, 2024 at 12:00 Noon to 1:00 PM IST (with unlimited extension of 5 min each)
Date of Inspection of the unit: Any day after declaration as Qualified Bidder till 15th May, 2024
 Notice is hereby given to the public in general for Sale of the properties/assets of the Corporate Debtor - Anurag Multipurpose Coldstorage Private Limited - in Liquidation forming part of Liquidation Estate formed by the Liquidator, appointed by the Hon'ble National Company Law Tribunal, Kolkata Bench vide order dated 6th January, 2021 will be sold on "AS IS WHERE IS, AS IS WHAT IS, WHATEVER THERE IS AND WITHOUT RECOURSE BASIS".
 The sale will be done by the undersigned through the e-auction platform https://in.auction.auctiontiger.net Basic Description of Assets and Properties for sale:

| Sl. No. | Details of Assets of Corporate Debtor | Location | Reserve Price (Amount in Rs.) | EMD Amount (10% of Reserve price) (Amount in Rs.) |
|---------|---|--|-------------------------------|---|
| 1. | Entire Land component measuring 128.614 Decimals with existing Buildings & Structures | Regd. Office: Vill Bagharpur Ramma, Post Gangadaspara, Murshidabad West Bengal- 742303 India | 76,20,000 | 7,62,000 |

Any interested buyer can submit a bid after due diligence.
The highest bidder in the block will be declared as successful bidder.
 The EMD (Refundable) shall be payable by interested bidder through NEFT/RTGS/Demand Draft/Bank Guarantee on or before 15.5.2024 in account of "Anurag Multipurpose Coldstorage Private Limited - in Liquidation" having account number 0711020000420 and IFSC Code BARB03ADANA.
 For detailed terms and condition of E-auction sale, refer Sale Notice available on https://in.auction.auctiontiger.net. For any query regarding E-auction, contact to Mr. Pravin/Mr. Rikin on 09722778828/ 06351896833. E-mail: nct@auctiontiger.net & support@auctiontiger.net
Sneh Maheswari (Liquidator)
 Anurag Multipurpose Coldstorage Private Limited - in Liquidation
 IBB Regn. No.: IBB/PA-001/IP-P01751/2019-2020/12691
 AFA validity: 5.10.2024
 Mobile no: 9903678914
 Regd. Address: 9N, Block A, New Alipore, Kolkata - 700053
 Place: Kolkata E-mail of the liquidator, as registered with the Board: snmh.maheswari@gmail.com
 Date: 25.04.2024 E-mail to be used for correspondence: liquidation.anuragcoldstorage@gmail.com

RIGA SUGAR CO. LTD. (IN LIQUIDATION) CORRIGENDUM/CLARIFICATION TO THE PUBLIC NOTICE DATED APRIL 23, 2024 AS PUBLISHED IN NEWSPAPER

In modification/clarification to our earlier publication of notice for the Sale of M/s Riga Sugar Co. Ltd. (in Liquidation) via e-auction and the summary of the major terms and conditions of the e-auction dated April 23, 2024 in the news-paper, we hereby issue this corrigendum/clarification to inform all concerned parties about necessary amendments to the sale notice as under:

| Sl. No. | Particulars | Before Corrigendum | After Corrigendum |
|---------|---|--------------------|-------------------|
| 7 | Last date of submission of Eligibility Documents and Deposit of Rs.0.50 Cr. | May 07, 2025 | May 07, 2024 |

All other terms and conditions as set out in the public announcement shall remain same to be applicable as provided in the corrigendum/clarification hereinabove, except to the revision due to the typographical error in the notice as published in newspaper only. The concerned announcements are also provided on the website of the Corporate Debtor. In case of any clarifications / queries, please contact the undersigned at circ.rigasugar@gmail.com. Also refer the website of the Corporate Debtor www.rigasugar.com for regular updates.

** S/as per Original Public Announcement Notice dated 23/04/2024
Neeraj Jain
 Liquidator of Riga Sugar Co. Ltd. (in Liquidation)
 Date: April 24, 2024 IBB Regn No: IBB/PA-001/IP-P01067/2017-2018/11758
 Place: Kolkata AFA Validity: January 14, 2025

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